

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
CP No. (IB)- 40/59/JPR/2024
Under Section 59(7) of IBC, 2016

In the matter of:

Aavas Finserv Ltd.

...Applicant Company

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

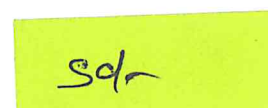
For the Applicant : Ankit Sareen, Adv.
Yash Tandon, Adv.
Gourav Asati, Adv.

ORDER

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Applicant. This is an application under Section 59(7) of the IBC, 2016 read with IBBI (Voluntary Liquidation Process) Regulations, 2017 for dissolution of the Applicant Company. Issue notice to the RoC, Jaipur. Learned counsel for the Applicant shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 26.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

June 07, 2024